

REVISED

ITEM NO.2 Court 4 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 10770-10771/2020

(Arising out of impugned final judgment and order dated 29-04-2020 in MB No. 4517/2013 29-04-2020 in MB No. 2397/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

IFCI LIMITED ETC.

Petitioner(s)

VERSUS

LUCKNOW MUNICIPAL CORPORATION & ORS.ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89936/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.89934/2020-EXEMPTION FROM FILING O.T.)

Date : 06-11-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNAFor Petitioner(s) Mr. Mukul Rohatgi, Senior Advocate
Mr. Ankur Khandelwal, Advocate
Gowrang Sharma, Advocate
Mr. Utkarsh Sharma, AORFor Respondent(s) Mr. P.S. Narasimha, Sr. Adv.
Mr Malak Manish Bhatt, AOR
Mr. Udbhav Nanda, Adv.
Ms. Aditi Tripathi, Adv.

Mr. Malak Manish Bhatt, AOR

Mr. Tushar Mehta, Ld. SG
Mr. Ranjit Kumar Sharma, AORMr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the
impugned judgment and exemption from filing O.T.
are allowed.

Issue notice.

Notice to indicate that the matter will be
finally disposed of at the notice stage.

Mr. Ranjit Kumar Sharma and Mr. Malak Manish
Bhatt, learned counsels accept notice on behalf of
respondent Nos. 1 and 3 respectively.

List on 1st December, 2020.

Needless to mention that pendency of this
petition will not be an impediment for the parties
to work out their equities.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
COURT MASTER (NSH)

- In view of letter of learned counsel Revised R/P is
placed on record for the purpose of adding the name
of Ld. S.G.

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